

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.76/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

Name of the Company	Associated Road Carriers Ltd.-Vs- Titan Engineering Co. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. D.N. Sharma
Mrs. Swati Agarwal
Mr. Sowam Mondal } Advs.

for the
Petitioner.

Signed.
17/1/2018.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution along with reply. Prayer is allowed. Vakalatnama and Board Resolution along with reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 13/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)